(a) whether any complaints of corrupt practices by senior Army Officers of Chakrata have come to the notice of Government;

(b) if so, ranks held by these Officers;

(c) whether one of the Officers concerned, who happens to be the Secretary General of a bogus religious Institution, Jaiguru Sampradaya, illegally occupied the property of a private citizen in Munikireti; and

(d) if so, the steps proposed to be taken in the matter ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (d). Information is being ascertained and will be laid on the Table of the House.

Personnel of Central Reserve Police killed by Nagas

7323. SHRI NIHAR LASKAR :
SHRI K. MALLANNA :

Will the Minister of DEFENCE be pleased to state :

(a) whether two personnel of the Central Reserve Police were killed and many others injured in an ambush by the under Nagas near Hemingkul in Kohima on the 17th July, 1971;

(b) if so, the details of the incident: and

(c) whether Nagas have been increasing their activities in this area ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) and (b). On 14th July 1971, a convoy of two Vehicles belonging to the Central Reserve Police Force, while proceeding from Pedi to HENINKUNGLA, was ambushed by a party of Naga hestiles. One Head constable and a Constable Driver were killed in the incident.

(c) No, Sir. There is no appreciable increase in the activities of the underground Nagas in this area.

भारतीय चिकित्सा और स्वास्थ्य सेवा अधिनियम

7324. **श्री धनशाह प्रधान** : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्र सरकार तथा राज्य सरकारों ने भारतीय चिकित्सा और स्वास्थ्य सेवा अधिनियम को क्रियान्वित किया है और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० किस्कू) ; (क) और (ख) . 1963 में यथा संशोधित अखिल भारतीय सेवाएं अधिनियम, 1951 में कतिपय अखिल भारतीय सेवायें, जिनमें भारतीय चिकित्सा और स्वास्थ्य सेवा भी है, गठित करने की व्यवस्था है । यद्यपि भारतीय चिकित्सा और स्वास्थ्य सेवा का औपचारिक गठन फरवरी, 1969 में कर दिया गया है परन्तु विभिन्न राज्यों ने, इस सेवा के काडरों में भरती करने का काम अभी शुरू नहीं किया है । इसका कारण यह है कि जो सात राज्य यानी तामिल नाडु, मैसूर, महाराष्ट्र, असम, जम्मू तथा काश्मीर, पश्चिम बंगाल और पंजाब इस सेवा में भाग लेने के लिए पहले रजामन्द हो गये थे बाद में पीछे हट गये या इस सेवा के गठन